

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) (Insolvency)NO.1137 OF 2020

In the matter of:

Gay Printers

Appellant

Vs

Pawan Buildwell Pvt Ltd

Respondent

Present:

Mr. Swastik Verma, Advocate for appellant.

Mr. Piyush Singh, Mr. Akshay Srivastava and Ms Aditi Sinha, Advocates for Respondent.

ORDER

26.02.2021- Heard Learned counsel for the appellant. He submits that there is some incorrect facts in the Memo of Appeal, therefore, he seeks permission to file an appropriate application for amending the memo of appeal. He is permitted to file the same within ten days with an advance copy to the opponent counsel. Respondent counsel may file reply to the said application with an advance copy of the appellant counsel. Let the matter be fixed on **22nd March, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

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